Fixation of pay from pre-revised grade pay

230. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has issued general orders for fixation of pay for officials who were promoted from pre-revised grade pay of ₹ 4,200/- to ₹ 4,600/- between 01/01/2006 to 29/08/2008 to minimum at ₹18,460/- as per the orders of Hon'ble Supreme Court in Union of India and others *versus* Rajkumar Anand dated 14/03/2019 to avoid unnecessary litigation and expenses incurred thereon;
 - (b) if so, the details thereof along with the date and number of the said orders;
 - (c) if not, the reasons therefor, and
 - (d) by when said orders would be issued?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No, Sir.

- (b) Does not arise.
- (c) Hon'ble Supreme Court's Order dated 14.03.2019 in Civil Appeal No. 3052/2019 Union of India & Others *Vs* Raj Kumar Anand & Others, is specific to pay fixation matter of Shri Raj Kumar Anand & Others and is in consonance with Central Civil Services (Revised Pay) Rules, 2008. Therefore, no general order/Office Memorandum is required to be issued by this Department.
 - (d) Does not arise.

Banking facilities to senior citizens at doorsteps

231. SHRI RAJKUMAR DHOOT: SHRI D. KUPENDRA REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has directed the banks in the country to provide doorstep facilities to account holders especially;
 - (b) if so, the details thereof; and

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by when the decision is likely to be implemented by the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Reserve Bank of India (RBI) has issued instructions to banks for doorstep banking for senior citizens of more than 70 years of age and differently-abled or infirm persons (having medically certified chronic illness or disability) including those who are visually impaired, and has advised banks to make concerted effort to provide basic banking facilities, such as pick-up and delivery of cash (against withdrawal from account) and instruments against receipt, submission of Know Your Customer (KYC) documents and Life Certificate at the premises/residence of such customers.

As per inputs from Public Sector Banks (PSBs), they have complied with the RBI instructions on doorstep banking for senior citizens and differently-abled persons.

Violation of rules against the interests of account holders

†232. CH. SUKHRAM SINGH YADAV: SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the Minister of FINANCE be pleased to state:

- the details of action taken, by the Reserve Bank of India in the cases of violation of rules against the interests of account holders of banks and finance companies/societies during last three years, bank-wise;
- (b) whether it is a fact that due to laxity of Reserve Bank of India the money of account holders has been stuck with banks and finance companies/societies and they are unable to withdraw their money; and
- (c) the amount of guarantee provided to account holders in case of bankruptcy of banks and finance companies/societies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Information is being collected and will be laid in the Table of the House

[†]Original notice of the question was received in Hindi.